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## BHAVANA COOP, GROUP HOUSING SOCIETY LTD.

## AUGUST 24, 1995

## B [K. RAMASWAMY AND B.L. HANSARIA, JJ.]

Delhi Development Authority—Forfeiture of deposit—Upheld to the extent of Rs. 5 lakhs—Refund of balance amount to Housing Society—Directions for—Issued.

Allowing the appeal against the High Court's judgment, this Court

HELD: Forfeiture to the extent of Rupees five lakhs is upheld. The appellant authority shall refund the remaining amount to the respondent. [56-H; 57-A]

D.D.A. v. Grihsthapana Cooperative Group Housing Society Ltd., JT (1995) 2 S.C. 530, relied on.

CIVIL APPELLATE JURISDICTION : Civil Appeal No. 7932 of 1995.

From the Judgment and Order dated 17.8.94 of the Delhi High Court in C.W.P. No. 4530 of 1993.

V.B. Saharaya for the Appellant.

F Ms. Sangeeta Kalra and Sudhir Kalra (In-person) for the Respondents.

The following Order of the Court was delivered:

Leave granted.

Ms. Sangeeta Kalra and Mr. Sudhir Kalra appeared on behalf of the Society. In view of the judgment of this Court in D.D.A. v. Grihsthapana Cooperative Group Housing Society Ltd., JT (1995) 2 SC 530, the appeal is allowed and forfeiture to the extent of rupees five lakhs is upheld. The remaining amount would be refunded by the appellant within a period of

four weeks from today, failing which the respondent would be entitled for A interest @ 18% per annum from that date till payment. In the facts and circumstances of the case, we make no order as to costs.

T.N.A.

Appeal allowed.